

September, 1958, agreed without amendment to the Manipur and Tripura (Repeal of Laws) Bill, 1958, which was passed by the Lok Sabha at its sitting held on the 3rd September, 1958."

(iii) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 19th September, 1958, agreed without any amendment to the Rajghat Samadhi (Amendment) Bill, 1958, which was passed by the Lok Sabha at its sitting held on the 4th September, 1958."

(iv) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business of the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 19th September, 1958, agreed without any amendment to the Indian Medical Council (Amendment) Bill, 1958, which was passed by the Lok Sabha at its sitting held on the 10th September, 1958."

12.04 hrs.

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I lay on the Table the following three Bills passed by the Houses of Parliament during the current Session and assented to by the President since a report was last made to the House on the 8th September, 1958:—

1. The Central Sales Tax (Second Amendment) Bill, 1958.
2. The Public Premises (Eviction of Unauthorised Occupants) Bill, 1958.
3. The Estate Duty (Amendment) Bill, 1958.

POINT OF INFORMATION—Contd.

Shri M. E. Masani (Ranchi-East): Sir, the hon. Deputy-Speaker told me when I sought to raise a matter immediately after the Question Hour that it could be raised immediately after the papers are laid on the Table. This morning, I had given notice of my desire to raise a matter of breach of privilege on the floor of this House. I crave your permission to do so.

In accordance with rules 222 and 223, I have sought to raise a matter involving a breach of privilege of this House and I seek your consent to draw your attention to the telegram reportedly sent by the Chief Minister of Kerala to the Home Minister of our Government, in the course of which the Chief Minister has taken the liberty of accusing Members of this House, while doing their duty to Parliament and to the country, of trying to slander the State Government in the name of explanation". Sir, slander is a very serious term to use about the Members of this hon. House who are performing their duty according to the best of their lights. As you will see, the dictionary describes Slander as "false statement, malicious representation" and so on.

Mr. Speaker: The hon. Member will kindly resume his seat. Nothing will be hustled; nobody will be muzzled. I have got his notices. So far as motions of privilege are concerned I have to be satisfied that *prima facie* there is a breach of privilege. Therefore, I shall look into the matter, and shall bring it up tomorrow. I would certainly give an opportunity to the hon. Member. If I have any doubts, even before bringing it up here, I will talk to him and try to ascertain what the position is. That is the practice we adopt. Therefore, let this stand over till tomorrow.